

FIR No. 107/2020  
PS: Shalimar Bagh  
State Vs Ram Nihal  
U/s 279 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Applicant through video conferencing.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-2CAR-0725** on superdari. Reply has been filed by IO **SI Suresh Pal** from PS Shalimar Bagh and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-2CAR-0725** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 107/2020  
PS: Shalimar Bagh  
State Vs Ram Nihal  
U/s 279 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Applicant through video conferencing.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11CB-0447** on superdari. Reply has been filed by IO **SI Suresh Pal** from PS Shalimar Bagh and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11CB-0447** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 155/20  
PS: Vijay Vihar  
U/s 188 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11ST-1662** on superdari. Reply has been filed by IO **HC Vinay Kumar** from PS Vijay Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11ST-1662** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 104/20  
PS: Shalimar Bagh  
U/s 435/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Jai Prakash Prasad, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SAX-9410** on superdari. Reply has been filed by IO **SI Pardeep Kumar** from PS Shalimar Bagh and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SAX-9410** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

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**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 010638/20  
PS: Maurya Enclave  
U/s 379/411 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Purshottam Prasad, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-5SBE-1932** on superdari. Reply has been filed by IO **ASI Mahender Kumar** from PS Maurya Enclave and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-5SBE-1932** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 001107/20  
PS: Ashok Vihar  
U/s 379 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present: Ld. APP for the State.  
Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for release of article i.e. mobile phone on superdari moved on behalf of applicant Jitender Kumar.

Reply has been filed by IO and submitted that there is no objection for the release of the above said article.

Heard.

In view of the submissions made by IO and in view of judgement passed by **The Hon'ble High Court of Delhi in Manjit Singh V. State CRL. M.C. 4485/2013 and CRL.M.A. No. 16055/2013 decided on 10.09.2014** , the aforesaid article be released to its rightful owner after due verification by the IO and subject to the following conditions:

1. IO shall take the colour photographs of the article from different angles.
2. The photographs should be attested and counter signed by the complainant, accused and the rightful owner.
3. IO shall get the article value from a proper valuer and shall take a valuation report in this regard from the valuer.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be also sent to SHO concerned for compliance.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 0077/20  
PS: North Rohini  
U/s 308/427 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Ankit Rai, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-3CAK-8564** on superdari. Reply has been filed by IO **SI Chetan** from PS North Rohini and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-3CAK-8564** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 385/20  
PS: Keshav Puram  
U/s 188 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LAB-8572** on superdari. Reply has been filed by IO **ASI Karan Singh** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1LAB-8572** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 005176/20

PS: Vijay Vihar

U/s 379 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Ms. Richa Bansal, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-8SCL-1860** on superdari. Reply has been filed by IO **HC Pardeep Kumar** from PS Vijay Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-8SCL-1860** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 509/20  
PS: Mangolpuri  
U/s 188 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Abhishek Shrivastav, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1ZC-7848** on superdari. Reply has been filed by IO **SI Hawa Singh** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1ZC-7848** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 109/20  
PS: Budh Vihar  
U/s 188/269/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Suresh Chandra, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11CC-0145** on superdari. Reply has been filed by IO **HC Amit** from PS Budh Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in ***Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014*** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11CC-0145** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No. 010370/20

PS: Vijay Vihar

U/s 379 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Ramanand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-11SW-9701** on superdari. Reply has been filed by IO **HC Vinod Kumar** from PS Vijay Vihar and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-11SW-9701** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 375/20  
PS: Keshav Puram  
U/s 188 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. I.B. Jha, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1M-7362** on superdari. Reply has been filed by IO **HC Kamlesh Kumar** from PS Keshav Puram and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

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In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-1M-7362** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 384/20  
PS: Keshav Puram  
U/s 188 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-1LAB-8572** on superdari. Reply has been filed by IO **SI CL Kaphungkan** from PS Keshav Puram. However, it is submitted in the reply that the vehicle may not be released till the verification of said vehicle which has not been carried out due to COVID-19 & lockdown.

Submissions heard.

Since the verification of aforesaid vehicle is not yet completed and without the same, rightful owner of the vehicle can not be determined, the application can not be allowed at this stage. Accordingly, application stands disposed of as dismissed.

The IO is directed to complete the verification as soon as possible.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 325/20  
PS: Mangolpuri  
U/s 188 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Rakesh Tanwar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of Vehicle No. **DL-4CAS-5476** on superdari. Reply has been filed by IO **ASI Sham Sher Singh** from PS Mangolpuri and submitted that there is no objection for the release of the aforesaid article to the owner. Heard.

**Let the vehicle be released to its rightful owner subject to production of original documents.**

The Hon'ble High Court of Delhi has observed in **Manjit Singh Vs. State CRL. M.C.4485/2013 and CRL.M.A. NO. 16055/2013 decided on 10.09.2014** as follows:

**"Vehicles**

- 1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.*
- 2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*
- 3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purpose of evidence.*
- 4. Return of vehicles and permission for sale thereof should be the general norm rather than the exception."*

contd.....2

-:2:-

In these circumstances the aforesaid vehicle **Vehicle bearing no. DL-4CAS-5476** be released to the registered owner subject to the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine No., Chasis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine no. and the chasis no. of the vehicle;
3. The photographs should be attested and counter signed by the complainant, accused and the rightful owner;
4. IO shall get the vehicle value from a proper valuer and shall take a valuation report in this regard from the valuer;
5. IO shall take the security bond/ Indemnity bond of appropriate value from the rightful owner, taking into consideration the valuation report;

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 119/20  
PS: Raj Park  
State Vs Sumit @ Chikna  
U/s 392/411 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Ms. Shwetank Sharma, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Sumit @ Chikna.

As per the contents of the application, the accused is in judicial custody since 04.03.2020 and that the accused has been falsely implicated in this case. It is further submitted that father of the accused who used to do work of ironing of clothes got his right hand fractured and there is no one in the family other than the family of the accused. It is claimed in the application that the accused wants interim bail for his life and safety due to the fear of COVID-19 and prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused is a habitual offender and as per the previous involvement record, he is involved in various cases and he can commit the same offence again and threaten the complainant, if he released on bail and therefore, bail should not be granted to the accused in the present scenario.

Contd.....2

**::2::**

Submissions heard. Report of IO perused.

IO has opposed the bail application on the ground that the accused is involved in many matters and therefore, the bail should not be granted to him.

In view of the submissions and facts on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant bail, are made out in this case. It is pertinent to mention here that the accused is involved in several other cases which clearly indicates that the accused is a habitual offender. Further, no proper medical documents have been submitted in support of submission that father of the accused got his right hand fractured. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 446/19  
PS: Ashok Vihar  
State Vs Pankaj @ Ankit & Ors.  
U/s 392/411 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Ms. Anjulata, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Pankaj @ Ankit.

As per the contents of the application, the accused is in judicial custody since 15.10.2019 and that the accused has been falsely implicated in this case. It is further submitted that no recovery was affected from the applicant/accused. It is further submitted that his one brother died on 02.01.2020 and the second youngest brother is also suffering from T.B. and his treatment is going on and the accused is the only one to take care of his brother at the time of his treatment. It is further submitted that leg of the accused was broken and a steel rod has been placed in it which is now broken and therefore, the accused needs medical assistance and treatment of doctors and therefore, prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused has refused for TIP proceedings in the present case and that the accused is a habitual offender and as per the previous involvement record, he is involved in various cases and he can commit the same offence again and threaten the complainant, if he released on bail and therefore, bail should not be granted to the accused in the present scenario.

Contd.....2

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Submissions heard. Report of IO perused.

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant bail, are made out in this case. It is pertinent to mention here that the accused is involved in several other cases and in several cases, he is not on bail which clearly indicates that the accused is a habitual offender. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 537/19  
PS: Sultanpuri  
State Vs Karan @ Parcha  
U/s 392/394/411/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Sanjeev Tomar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of interim bail moved on behalf of accused Karan @ Parcha.

As per the contents of the application, the accused is in judicial custody since 11.03.2020 and that the accused has been falsely implicated in this case. It is further submitted that there is no other earning member in family of the accused and that the the accused wants interim bail due to fear of COVID-19 and therefore, prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that the accused is a habitual offender and as per the previous involvement record, he is involved in various cases and he can commit the same offence again and threaten the complainant, if he released on bail. Moreover, spreading of COVID-19 in the jail can not be a sole ground to release the applicant/accused on bail. The bail should not be granted to the accused in the present scenario.

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Submissions heard. Report of IO perused.

In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant interim bail, are made out in this case. It is pertinent to mention here that the accused is involved in several other cases which clearly indicates that the accused is a habitual offender. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 025501/19  
PS: Maurya Enclave  
State Vs Mohd. Soaib  
U/s 379 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Ram Nath Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Mohd. Shoaib.

As per the contents of the application, the accused is in judicial custody since 28.01.2020 and that the accused has been falsely implicated in this case. It is further submitted that the accused has never been convicted in any criminal case. It is further submitted that on 29.01.2020, the applicant has already been granted bail by Ld. H.J.S. Sh. Sarvesh Kumar, Distt. Saharan Pur and that IO got issued the production warrants of the accused. It is further submitted that the investigation has been completed and no goods recovered from the possession of the accused and therefore, prayed that the accused be enlarged on bail.

Submissions heard. Reply of IO perused.

In the reply, it is stated by the IO that the accused has not yet been interrogated and arrested in this case.

Perusal of record shows that the accused has been granted bail by Ld. H.J.S. Sh.Sarvesh Kumar, Distt. Saharan Pur in FIR No. 639/2019 whereas in FIR No. 25501/19, IO has stated that the accused has not been arrested. Accordingly, if the accused is not required in any other matter, the accused should be released as per law.

Since the accused has not yet been arrested in the present case, the present application stands dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 198/20  
PS: Ashok Vihar  
State Vs Sunil Singh  
U/s 363/376 IPC & 4 POCSO Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Manoj Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

As per the contents of the application, the accused is in judicial custody since 22.04.2020 and that the accused has been falsely implicated in this case. It is further submitted that the accused/applicant is no more required for the purpose of investigation and therefore, prayed that the accused be enlarged on bail.

Submissions heard. Reply of IO perused.

It is submitted by Ld. APP for the state that the present bail application is not maintainable as cases under POCSO Act are Session triable and hence, bail application for the same is not maintainable.

After hearing both the sides and going through the record, this court comes to the conclusion that the present application is not maintainable. Accordingly, bail application stands disposed of.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 170/20  
PS: Kanjhawala  
State Vs Virender @ Bittu  
U/s419/467/468/471 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Sandeep Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Virender.

As per the contents of the application, on 15.05.2020, the accused was stopped by the police officer at Nizampur Border, where the accused represent himself an employee of Delhi Police posted at Chankyapuri and also shown his I-Card which found that the said I-Card was issued in the name of Jai Prakash and thereafter, the said FIR was registered against the accused. It is further submitted that the accused is a farmer by profession and therefore, there is no chances of his absconding or tempering with the prosecution evidence. It is further submitted that the accused has one child and he is only bread earner in his family. It is further submitted that there is no previous criminal record of the accused and that the accused is an innocent person and that he did not know the consequences and prayed that the accused be enlarged on bail.

Application is opposed by Ld. APP for the state.

Submissions heard. Reply of IO perused.

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In view of the above facts and circumstances of the present case, accused Virender @ Bittu S/o Sh. Tekchand be released on bail on furnishing personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No. 41992/19  
PS: Aman Vihar  
State Vs. Sarvan @ Sagar @ Tarun @ Pawan  
U/s 411/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Prince Gupta, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Sarvan @ Sagar @ Tarun @ Pawan.

As per the contents of the application, the accused is in judicial custody since 25.01.2020. It is further submitted that the accused has a child of approx. 03 years who is not well and the treatment of his daughter is undergoing at New Charitable Clinic, Sultanpuri, Delhi and that father and mother of the accused has already been expired and therefore, there is nobody else in the family of the accused to take care of the child. It is further submitted that it is the first bail application filed in the present case. It is further submitted that the investigation has already been completed and chargesheet has already been filed in the present case and therefore, the accused be enlarged on bail.

Application is opposed by Ld. APP for the state.

Submissions heard. Reply of IO perused.

In view of the above facts and circumstances of the present case, accused Sarvan @ Sagar @ Tarun @ Pawan S/o Sh. Mahender be released on bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned and subject to the following conditions that:-

Contd.....2

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1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No. 0236/19  
PS: Shalimar Bagh  
State Vs Kanhaiya  
**22.05.2020**

Present : Ld. APP for the State.

Bail bond verification of accused Kanhaiya has been received by this court wherein it is stated that family of the accused Kanhaiya are residing at the address i.e. Kh. No. 99/24/1, West Kamal Vihar, Kamalpur, Burari, Delhi-110084.

Accordingly, Assistant Ahlmad is directed to prepare the fresh release warrant mentioning the aforesaid address and under sections.

Let the copy of this order and copy of verification report be sent to the concerned Jail Superintendent alongwith the release warrant.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 8893/19  
PS: Mangolpuri  
State Vs Gurpreet Singh @ Vinkle  
U/s 379/411 IPC

**22.05.2020**

**This is the interim bail application moved on behalf of the accused by concerned Jail Authorities.**

Present : Ld. APP for the State.  
Sh. Gopal Sharma, Ld. LAC for the accused.

It is submitted by Ld. Counsel for the accused that this is the first bail application that has been filed in this case as per his knowledge. It is further submitted that the investigation has already been completed and chargesheet has already been filed in the present case and therefore, the accused be enlarged on bail.

Application is opposed by Ld. APP for the state.

Submissions heard. Record is perused.

In view of the above facts and circumstances of the present case, accused Gurpreet Singh @ Vinkle S/o Late Sh. Mahinder Singh be released on bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of. Proceedings be sent to the concerned Court.

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Copy of this order be sent to concerned Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No. 026845/19  
PS: Shalimar Bagh  
State Vs Nand Kishore  
U/s 379/411 IPC

**22.05.2020**

**This is the interim bail application moved on behalf of the accused by concerned Jail Authorities.**

Present : Ld. APP for the State.  
Sh. Gopal Sharma, Ld. LAC for the accused.

It is submitted by Ld. Counsel for the accused that this is the first bail application that has been filed in this case as per his knowledge. It is further submitted that the accused is no more required for further investigation and therefore, the accused be enlarged on bail.

Application is opposed by Ld. APP for the state.

Submissions heard. Record is perused.

In view of the above facts and circumstances of the present case, accused Nand Kishore S/o Sh. Devi Sahai be released on bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned and subject to the following conditions that:-

1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of. Proceedings be sent to the concerned Court.

Contd.....2

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Copy of this order be sent to concerned Jail Superintendent as well as one copy be sent to the concerned court for information and necessary action.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 126/20  
PS: Budh Vihar  
State Vs Dindayal  
U/s 457/380/411/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Rakesh Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This is an application for grant of regular bail moved on behalf of accused Dindayal.

As per the contents of the application, the accused is in judicial custody since 17.05.2020 and that the accused has been falsely implicated in this case. It is claimed in the application that the recovery has already been affected and that the accused wants bail due to the fear of COVID-19 and prayed that the accused be enlarged on bail.

Application is highly opposed by Ld. APP for the state and stated that as per the previous involvement record, he is involved in POCSO Act case and therefore, bail should not be granted to the accused in the present scenario.

Submissions heard. Report of IO perused.

IO has opposed the bail application on the ground that the accused is involved in other matters as well and therefore, the bail should not be granted to him.

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In view of the submissions and facts is on record, the Court is in agreement with the submissions advanced by Ld. APP for State that no reasonable grounds, as stated in the present application to grant bail, are made out in this case. It is pertinent to mention here that the accused is involved in POCSO Act case as well. Therefore, in view of the aforesaid discussion as well as in overall facts & circumstances of the case, I am not inclined to grant bail to the accused at this stage. Accordingly, the present application stands dismissed. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 249/20  
PS: Ashok Vihar  
State Vs Manju  
U/s 33/38 Delhi Excise Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Kapil Jain, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused Manju.

As per the contents of the application, the accused is in judicial custody since 18.05.2020. It is further submitted that the accused is a widow and he is mother of two minor child aged about 4 & 5 years. It is further submitted that the accused is not previous convict. It is further submitted that the investigation has already been completed in the present case and therefore, the accused be enlarged on bail.

Application is opposed by Ld. APP for the state.

Submissions heard. Reply of IO perused.

In view of the above facts and circumstances of the present case, accused Manju W/o Sh. Vinod be released on bail on furnishing personal bond in the sum of Rs.15,000/- with one surety in the like amount to the satisfaction of the Duty MM/Jail Superintendent concerned and subject to the following conditions that:-

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1. Accused shall not indulge in any similar offence during pendency of the case.
2. Accused shall not tamper with the evidence.
3. Accused shall not contact the complainant in any manner.
4. Accused shall appear before the Court/IO regularly as and when directed to do so.

Application stands disposed of. Proceedings be sent to the concerned Court.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 464/19  
PS: Kanjhawala  
State Vs Ashok & Anr.  
U/s 323/341/336/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Rahul Dabas, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for releasing of the Arms License bearing no.219-DM-V-BWN and revolver (NPB) on behalf of the accused Ashok Kumar S/o Sh. Zile Singh.

Application is opposed by Ld. APP for the State.

Submissions heard. Reply of IO perused.

In view of the submissions, since till date forensic examination of the seized arms has not been completed, the present application can not be allowed at this stage.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

PS: Maurya Enclave  
Vehicle No. DL-8C-AN-6231  
U/s 146/3/181 M.V. Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Vinay Kaushik, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle.

Submissions heard. Reply of IO perused.

Since the vehicle in question was impounded under a challan, the disposal of challan is a pre-requisite before releasing the vehicle through superdari, however, since the courts are working in restriction manner due to outbreak and spread of novel Corona Virus (COVID -19) pandemic, in the present case, the application for superdari has to be considered before the disposal of the challan. Taking reference of Judgment ***Suo moto v. State of Kerala*** of Hon'ble High Court of Delhi, the report from the IO be called with regard to the fact that the owner of the respective vehicle has executed a personal bond and deposited copies of the RC book, license and the certificate of insurance of the vehicle. The owner of the vehicle shall file an undertaking that the vehicle shall be produced as and when directed by the officer concerned at a later stage. The owner is required to submit an amount Rs.35,000/- which is an approximate amount of total fine to be collected under the challan as submitted by the IO.

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The amount collected shall be deposited in the form of an FD in the name of the court deposited with concerned SHO who shall then forward the copy of this order alongwith the final report to the concerned Ld. MM who shall deal with the matter accordance with law including the final disposal of the challan.

It is made clear that this order is being passed under the prevailing extraordinary circumstances solely for the release of the vehicle at the interim stage and shall be subject to the final orders passed in each case. It is also made clear that the benefit of this order shall not be extended to repeat offenders.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

Sushil Kumar Bansal v. State  
Application under The Mental Healthcare Act, 2017  
**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Gopal Sharma, Ld. LAC for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed seeking directions to admit Sushil Kumar Bansal at Navchetna, Sector-22, Rohini, Delhi. It is stated in the application that Sushil Kumar Bansal is suffering from mental ill health and he needs to be admitted at Navchetna for his medical treatment.

Today medical documents of the applicant provided belongs to year 2018, however, latest report to the extent of disability of the applicant has not been submitted.

Accordingly, IO is directed to get the accused medically examined again from IBHAS or other respective institutes and furnish the latest report on 30.05.2020.

Meanwhile, the Jail Authorities are directed to provide proper medical attention to the accused as and when required.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

Sushil Kumar Bansal v. State  
Application under The Mental Healthcare Act, 2017  
**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Ld. APP for the State.

Sh. Gopal Sharma, Ld. LAC for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Perusal of record reveals that an application has been filed seeking directions to admit Sushil Kumar Bansal at Navchetna, Sector-22, Rohini, Delhi was moved on 18.05.2020 which is considered by this court today itself and requisite directions have been passed.

Today again application has been filed seeking directions to admit Sushil Kumar Bansal at Navchetna, Sector-22, Rohini, Delhi. Since requisite directions have already been passed in the previous application, therefore, no need to issue order again.

In view of the same, present application stands disposed of as dismissed.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

CC/Book No. 445  
PS: Maurya Enclave  
State Vs. Vehicle No. DL-8SCH-8419  
U/s 129/177/3/81/32/177 M.V. Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. S.K. Mahla, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle bearing no. DL-8SCH-8419.

IO is directed to file specific report regarding the challan and state whether the concerned challan has been disposed of or not from the concerned court positively by **23.05.2020** when the application shall be next taken up. If the challan has not yet been disposed of, the IO is directed to file an estimate of maximum amount of the challan

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.002089/20  
PS: Keshavpuram  
State Vs. Vehicle no. DL-3SDF-3865  
U/s 379 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Mahender Jha , Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-3S-DF-3865 on Superdari.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.47/2002  
PS: Sultanpuri  
State Vs. Manoj Kumar  
U/s 363 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh.Rahul Chauhdary, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for cancellation of proceedings u/s 82 Cr.PC and for regular bail.

Reply received from the IO wherein IO seeks some more time to verify all other facts and to give proper factual report in this regard. Report be called from IO/SHO positively by **24.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

PS: Saraswati Vihar  
State Vs. Vehicle No. DL-11SX-7642

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. A.K. Azad, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11SX-7642.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

Challan No. 154259  
PS: Maurya Enclave  
State Vs. Nikhil Mahajan (Vehicle No. HR-10W-0078  
U/s 3/181, 32/177, 185, 207 M.V. Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Ms. Geeta Sharma, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle bearing no. HR-10W-0078.

Report has been received by the IO which is not completed. IO is directed to file specific report regarding the challan and state whether the concerned challan has been disposed of or not from the concerned court positively by **23.05.2020** when the application shall be next taken up. If the challan has not yet been disposed of, the IO is directed to file an estimate of maximum amount of the challan

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.010750/20  
PS: Bharat Nagar  
State Vs. Vehicle no. DL-8SBS-2010  
U/s 279/337 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Latesh Kumar , Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-8SBS-5010 on superdari.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.23/20  
PS: Sultanpuri  
State Vs. Saddam  
U/s 380/457/411/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Manish, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

DD No.2A dated 22.03.2020  
PS: Ashok vihar  
State Vs. Himanshu

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. Dhan Bahadur Yadav, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Despite order dated 16.05.2020 & 18.05.2020 IO has not filed proper reply in respect of order dated 16.05.2020. Report be called to DCP regarding order dated 16.05.2020 positively by **24.05.2020** (since 7 days time has been lapsed) when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 606/16  
PS: Sultanpuri  
State Vs. Rinki @ Ricki  
U/s 394/411/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Mahesh Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for sending intimation to Superintendent Jail regarding bail.

Reply has not been received from IO. SHO concerned is directed to file report that the accused is on bail or not for **24.05.2020** when the application shall be next taken up.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.765/18  
PS: Aman Vihar  
State Vs. Shiv Kumar  
U/s 420/467/468/471 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. Jitender Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Jail Superintendent concerned is directed to provide the health report of the applicant positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO/Jail Superintendent through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 159/20  
PS: Aman Vihar  
Arun Kumar vs State  
U/s 279/337/323/354B/506/509/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Vivek Chaudhary, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release the articles namely Maruti Baleno Car no. DL-9C-AM-3320, a cash amount of Rs. 1285/- and also ATM cum debit card of Bank of Baroda which were seized by the police officials.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.185/20  
PS: Mangolpuri  
State Vs. Deepak @ Tillu  
U/s 25/54/59 Arms Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. Suraj Prakash, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No.236/19  
PS: Shalimar Bagh  
State Vs. Kanhaiya Kumar  
U/s 379/411 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. Himanshu Shekhar Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for issuing directions to the Jail Superintendent, Tihar Jail for filing the status report regarding the accused.

Report be called from Jail Superintendent Tihar/IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.3/2020  
PS: Ashok Vihar  
State Vs. Monu @ Badshah  
U/s 341/323/354B/506 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Ms. Geeta Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

IO has not filed the report regarding verification of the medical documents. Report be called from IO/SHO regarding verification of medical documents positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

DD No. 31A & 35A/20  
PS: Aman Vihar  
State Vs. Attar Singh (Vehicle no. DL-1LN-2723)  
U/s 184 M.V. Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Rama Nand, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of vehicle no. DL-1LN-2723.

Report has not been received. Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.136/20  
PS: Begumpur  
State Vs. Vehicle no. DL-11SY-2700  
U/s 392/34 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Suresh Chandra, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11SY-2700 on superdari.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 752/20  
PS: Aman Vihar  
State Vs. Harsh Dhingra  
U/s 379/411/482/323/341 IPC

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Brajesh Kumar, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for grant of bail to the accused.

Report has not been received. Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

Challan No. 154235  
PS: Maurya Enclave  
State Vs. Vehicle no. DL11-SX-5636  
U/s 3/181/32/192/28/177/129/177/179/177/207 M.V. Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Sh. Brajesh Kumar Singh, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. DL-11-SX-5636.

Earlier a report has been received from IO wherein it was stated that the present vehicle was impounded due to a challan, however, the report has provided no information with regard to challan and no copy of challan has been sent.

Today, also report has not been received from IO.

IO/SHO is directed to file specific report regarding the challan and state whether the concerned challan has been disposed of or not from the concerned court positively by **23.05.2020** when the application shall be next taken up. If the challan has not yet been disposed of, the IO is directed to file an estimate of maximum amount of the challan. Information be sent to the IO through proper channel

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 244/20  
PS: Ashok Vihar  
State Vs. HR-55U-2208  
U/s 188/269/270/271 IPC & 179/66 M.V. Act

**22.05.2020**

**Proceedings conducted through Video Conferencing**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Sumit Garg, Ld. Counsel for the applicant.

Due to outbreak and spread of novel Corona Virus (COVID -19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application has been filed by the applicant for release of the vehicle no. HR-55U-2208.

A report has already been received by the court, however, the report does not give any information with regard to verification of the documents of the vehicle and mechanical inspection, if required, of the vehicle. The IO is directed to furnish the report specifying the above if the vehicle be released to its owner and whether the vehicle is required to be kept in custody or not positively by **23.05.2020** when the application shall be next taken up. **IO is also directed to file reply regarding what are the objections if the vehicle be released to its owner.** Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No.039507/2019

PS: Aman Vihar

State Vs. Nakul

U/s 379/411 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report has not been received. Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 76/20  
PS: Prem Nagar  
State Vs. Jai Prakash  
U/s 457/380/411 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
Sh. Gopal Sharma, Ld. LAC for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report be called from IO/SHO regarding previous involvement of the accused/applicant positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.000205/20  
PS: Shalimar Bagh  
State Vs. Rahul  
U/s 356/379/411 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report has been received from IO. Be put up for arguments on the application and f/p on **23.05.2020** when the application shall be next taken up.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.05/20  
PS: Raj Park  
State Vs. Rajan @ Lalla  
U/s 356/379/411 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant for grant of bail to the accused.

Report has been received from IO. Be put up for arguments on the application and f/p on **23.05.2020** when the application shall be next taken up.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.95/20  
PS: Subhash Place  
State Vs. Rakesh Kumar  
U/s 384/482/411 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.

None for the applicant.

An application has been filed by the applicant for supply of charge sheet to him.

Report has been received from IO. Be put up for arguments on the application and f/p on **23.05.2020** when the application shall be next taken up.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.1291/20  
PS: S. Rohini  
State Vs. Shanu  
U/s 379/411 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.

None for the applicant.

An application has been filed by the applicant for grant of interim bail to the accused.

Report has not been received from IO as well as Jail Superintendent. Reply be called from IO for 23.05.2020. Jail Superintendent is directed to file the status whether the bail application of the accused has been moved by the jail authority as per directions of Hon'ble High Court of Delhi. Information be sent to the concerned through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.445/19  
PS: Bharat Nagar  
State Vs. Phool @ Shahbaz  
U/s 392/397/411/34 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.

A report has been received from Dy. Superintendent, Central Jail no. 10, Rohini, Delhi wherein it has been submitted that as per record of Jail Authority the address of accused Phool is A-114/14, Ram Nagar, Pharaj Ganj, New Delh, however, on release warrant the address of accused is mentioned as A-159, Krisna Basti, Nabi Karim, Pahar Ganj, Delhi-55.

IO is directed to verify the address of accused Phool positively by **23.05.2020**. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No.63/20  
PS: Begumpur  
State Vs. Ashish @ Golu  
U/s 379/356/34 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.

Report received from Jail No. 4, Tihar wherein it has been submitted that as per custody warrant the father name of accused is Rajesh whereas on release warrant it has been written as Rakesh. IO is directed to verify the name of father of accused positively by **23.05.2020**. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

Challan No. 154263  
PS: Maurya Enclave  
State Vs. Rohit Kumar  
U/s IPC127/177/31/81/37/192/146/196 M.V. Act

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant to release the impounded vehicle no. DL-8SCH-0554.

Report has been received from IO. Be put up for consideration of the application and f/p on **23.05.2020** when the application shall be next taken up.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 006726/20  
PS: Maurya Enclave  
State Vs. Vehicle No. DL-8SBB-5270  
U/s 379 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant to release the vehicle no. DL-8SBB-5270.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

e-FIR No. 0083/20  
PS: Rani Bagh  
State Vs. Inderjeet (vehicle no. HR-69A-9815)  
U/s 279/427 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant for release of the vehicle No. HR-69A-9815.

Report has not been received. Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

FIR No. 119/20  
PS: Kanjhawala  
State Vs. Vehicle No. DL-1ZC-2580  
U/s 188 IPC

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant for release of the vehicle.

Report be called from IO/SHO positively by **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**

DD No.43B dated 15.04.2020  
PS: Maurya Enclave  
State Vs. Vehicle no. DL-8CAN-6231

**22.05.2020**

Present : Sh. Parmod Kumar, Ld. APP for the State.  
None for the applicant.

An application has been filed by the applicant for release of the vehicle.

IO is directed to file the maximum challan amount under which the accused has been fined on **23.05.2020** when the application shall be next taken up. Information be sent to the IO through proper channel.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

**(SURPREET KAUR)**  
**Duty MM: North West**  
**Rohini: Delhi/22.05.2020**